

**GOVERNMENT OF INDIA**  
**MINISTRY OF CORPORATE AFFAIRS**  
**RAJYA SABHA**  
**QUESTION NO 26.07.2010**  
**ANSWERED ON**  
**EASY EXIT SCHEME .**

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SHRI SYED AZEEZ PASHA

Will the Minister of RURAL DEVELOPMENT CORPORATE AFFAIRS be pleased to state :-

- (a) whether Government has announced an exit scheme for corporates, called the "Easy Exit Scheme, 2010" for defunct and inactive companies;
- (b) the manner in which this scheme is different from earlier schemes;
- (c) whether it is a fact that the scheme has too many hurdles for it to be really effective;
- (d) how many defunct and inactive companies exist in the registers of Government, State-wise;
- (e) whether Government would try to approach such companies directly to get them to de-register; and
- (f) if not, the steps proposed to make this scheme effective?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS(SHRI SALMAN KHURSHID)

- (a) Yes, Sir.
- (b) No application fee for filing Form EES, 2010 is payable.
- (c) No, Sir.
- (d) The information is given in the annexure.
- (e) No, Sir.
- (f) The steps taken to make the scheme effective include conducting seminars and workshops involving all stakeholders, to sensitize the scheme and advertisements in newspapers, banners, etc. All facilities have been provided to receive the applications and process the same electronically.